

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 2nd day of November, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MRS. ROLI SRIVASTAVA, A.M.

CCP No. 52 of 2004

in

O.A. No. 315 of 2004

Mohit Pradhan S/O Shri M.N. Pradhan, Income Tax Officer (TDS)
Office of the Commissioner of Income Tax, 38, Mahatma Gandhi
Marg, Allahabad.....Applicant/Contemner.

Counsel for applicant : Sri Virendra Pratap.

Versus.

1. Shri Sudhakar Tiwari, Commissioner of Income Tax, 38,
Mahatma Gandhi Marg, Allahabad.
2. Shri D.C. Gupta, Secretary Finance, Ministry of Finance,
North Block, New Delhi.....Respondents.

Counsel for respondents : Sri R. Sharma.

ORDER

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri R. Sharma, learned counsel for the
respondents.

2. This contempt application has been instituted
with the allegation that the interim order passed by the
Tribunal staying the operation of the order of reversion
whereby the applicant, an Income Tax Officer, was reverted
✓ has not been complied with. to the post of Income Tax Inspector, was stayed. It is
submitted by the counsel for respondents that in compliance
of the interim order passed by the Tribunal, the applicant
was posted as Income Tax Officer (TDS) though on completion
of the disciplinary proceedings he has been dismissed from
service. In that view of the matter the contempt petition
does not survive and is accordingly dismissed.

[Signature]
A.M.

[Signature]
V.C.

Asthana/